

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/188/2018**

**DATE OF ORDER:** 27.04.2018

**CORAM**

**HON'BLE MR. UDAY KUMAR VARMA, ADMINISTRATIVE MEMBER  
HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER**

Anurag Sharma S/o Shri N.M. Sharma, aged 49 years, (retired Executive Engineer (Civil), BSNL HP Civil Zone Shimla).

R/o 902, Vijay Sarita Enclave, B-Block, Panchsheel Nagar, Ajmer.

....Applicant

Applicant present in person.

**VERSUS**

1. BSNL through Chairman cum Managing Director, Bharat Sanchar Nigam Limited (BSNL), BSNL Bhawan, Janpath, New Delhi – 110001.
2. Chief Engineer, BSNL HP Civil Zone, Sri Tirath Niwas, Sec-2, New Shimla, Shimla (HP) – 171009.
3. Chief Engineer (Civil), BSNL Odisha Civil Zone, 3<sup>rd</sup> Floor, Door Sanchar Bhawan, Sahid Nagar, Bhubaneshwar-751022.

....Respondents

**ORDER (oral)**

**Per: MR. UDAY KUMAR VARMA, ADMINISTRATIVE MEMBER**

Heard.

2. The applicant, who is present in person, submits that he retired from BSNL in 2013. However, his retiral dues have not been settled so far despite several letters and reminders that he had sent to the respondents. He further submits that he will be satisfied if a time bound direction is given to respondent no. 2 i.e. Chief Engineer, BSNL HP Civil Zone, Shimla (HP) to settle his

claim of retiral benefits in the light of his letters and representations. One of the letters/representations is dated 22<sup>nd</sup> February, 2018.

3. Given the nature of his prayer, there is no need to issue notices to the respondents at this stage. The respondent no. 2 i.e. Chief Engineer, BSNL HP Civil Zone, Shimla (HP) is directed to consider the representation/letter dated 22.02.2018 as also earlier representations submitted by the applicant and decide the same by passing a reasoned and speaking order in the light of rules, regulations and law in this regard not later than two months from the date of receipt of a certified copy of this order.

4. Needless to add that such a direction does not in any way construe our opinion on the merits of the case.

5. Original Application is, accordingly disposed of. There shall be no order as to costs.

**(SURESH KUMAR MONGA)**  
**JUDICIAL MEMBER**

**(UDAY KUMAR VARMA)**  
**ADMINISTRATIVE MEMBER**

Kumawat